

**Statement-II**

*Number of Complaints in which investigation reports are not received as on 31.03.2012 on complaints referred by Commission for reports:*

Year	Name of the Department/Organization	Number of Report not received/awaited as on 31.03.2012.
2009	Govt. of NCT of Delhi	24
	DDA	5
	MCD	7
	Archaeological survey of India	0
2010	Govt. of NCT of Delhi	17
	DDA	6
	MCD	17
	Archaeological survey of India	0
2011	Govt. of NCT of Delhi	30
	DDA	11
	MCD	31
	Archaeological survey of India	0

**Survey on Indian Bureaucracy**

†2994. SHRI DHARMEDRA PRADHAN: Will the PRIME MINISTER be pleased to state:

- (a) whether it is a fact that according to a survey, Indian bureaucracy is the most corrupt and inefficient bureaucracy in Asia;
- (b) if so, the details thereof and Government's reaction in this regard;
- (c) the details of steps being taken by Government in this regard;
- (d) whether Government has formulated any plan to make the bureaucracy of the country efficient; and
- (e) if so, the details thereof?

† Original notice of the question was received in Hindi

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) and (b) Government has seen media reports to the effect that a Hong Kong based business consultancy firm, Political and Economic Risk Consultancy Limited, has, *inter-alia*, ranked India compared to other countries in Asia Pacific Region on the basis of perceived corruption. The report represents a point of view.

(c) Corruption thrives where transparency is lacking, procedures are complicated, discretion of a high order is permitted and where there is a demand supply gap. Government is tackling these situations by encouraging greater transparency, introducing simplified procedures, reducing scope for discretion. The Central Government has taken several steps, in the recent past, to combat corruption. These include:-

- (i) Issue of Whistle Blowers Resolution, 2004 and introduction of the Public Interest Disclosure and Protection to Persons Making the Disclosure Bill, 2010 in the Lok Sabha on 26<sup>th</sup> August, 2010 (passed by the Lok Sabha on 27<sup>th</sup> December, 2011).
- (ii) Enactment of Right to Information Act, 2005;
- (iii) The pro-active involvement of Ministry/Department through Annual Action Plan on Vigilance as a preventive measure;
- (iv) Issue of comprehensive instructions on transparency in tendering and contracting process by the CVC;
- (v) Issue of instructions by the CVC asking the organizations to adopt Integrity Pact in major Government procurement activities; State Governments have also been advised to adopt Integrity Pact in major procurements;
- (vi) Introduction of e-Governance and simplification of procedures and systems;
- (vii) Issue of Citizen Charters.
- (viii) Introduction of the Lokpal and Lokayuktas Bill, 2011 in the Parliament;
- (ix) Ratification of United Nations Convention Against Corruption (UNCAC) in 2011;
- (x) Introduction of the Prevention of Bribery of Foreign Public Officials and Officials of Public International Organizations Bill, 2011 in the Lok Sabha;

- (xi) Introduction of the Judicial Standards and Accountability Bill, 2010 in the Parliament (passed by Lok Sabha on 29.3.2012);
- (xii) Placing of details of immovable property returns of all Members of the All India Services and other Group 'A' officers of the Central Government in the public domain.
- (xiii) Introduction of the Right of Citizens for Time Bound Delivery of Goods and Services and Redressal of their Grievances Bill, 2011 in the Lok Sabha on 20.12.2011.

(d) and (e) The Government is determined to provide a government that is corruption-free, transparent, accountable and responsive at all times.

The enactment of the Right to Information Act, 2005, as a comprehensive legislation, marks a benchmark in transparency and accountability in government.

For promoting 'competition', 'simplifying transactions', 'ensuring accessibility and responsiveness' and 'reduction of discretion', as laid out in the 4th Report of 2nd Administrative Reforms Commission titled 'Ethics in Governance', all Ministries/ Departments of the Government of India and the State Governments/ Union Territories have been requested to formulate appropriate policies in a time bound manner. All Central Ministries/ Departments/States/UTs have been advised to revise and effectively implement the Citizens' Charters and provide quality services.

#### **Cases Handed Over to CBI in NER**

2995. SHRI KUMAR DEEPAK DAS: Will the PRIME MINISTER be pleased to state:

(a) the details of cases handed over to CBI in the North-East Region (NER) during the last three years;

(b) The details of the cases against which the chargesheets have been issued; and

(c) The progress status of the remaining cases, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI V. NARAYANASAMY): (a) 38 Cases (35 Regular Cases and 3 Preliminary Enquiries) in the North-East Region (NER) have been handed over to CBI for investigation by the State Governments and Constitutional Courts in the last 3 years *i.e.* 2009, 2010, 2011 and 2012 (till 31.3.2012) as follows: